

Form No.14  
[Regulation 33 (2)]

**DEBTS RECOVERY TRIBUNAL-1**  
GOVERNMENT OF INDIA MINISTRY OF FINANCE  
MTNL BHAVAN, 2ND FLOOR, COLABA MARKET, COLABA, MUMBAI  
**RECOVERY PROCEEDING NO. 9 OF 2024**  
EXH NO: 10  
NEXT DATE: 15.07.2026

**EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED** ...CERTIFICATE HOLDER  
**VERSUS**  
**THE OFFICIAL LIQUIDATOR OF M/S. ANKUR DRUGS AND PHARMALTD AND OTHERS** ...CERTIFICATE DEBTOR

**DEMAND NOTICE**  
In terms of the Recovery Certificate in O.A. No. 39 OF 2014 issued by the Hon'ble Presiding Officer a sum of Rs. 1037,07,42,925.05/- (Rupees One Thousand Thirty Seven Crore Seven Lakh Forty Two Thousand Nine Hundred Twenty Five and Paise Five Only) with and further interest from the date of filing of the present OA till its realization with interest and costs is due from you.

You are hereby called upon to deposit the above sum within thirty days of the receipt of this Notice, failing which the recovery shall be made in accordance with law.

In addition to the aforesaid sum, you shall be liable to pay -  
(1) Such interest at the contractual rate plus Penal Interest as is payable for the period commencing immediately after this notice of the execution proceedings.  
(ii) All costs, charges, and expenses incurred in respect of the service of this Notice and other processes that may be taken for recovering the amount due. Given under my hand and seal this 17th day of June, 2026.  
Date: 17.06.2026  
Place: Mumbai.

SD/-  
**(MAHESH KUMAR)**  
RECOVERY OFFICER  
DRT-1, MUMBAI

CD 2A - Ms. Anupama Jain, C/o. M/s. Ankur Drugs Ltd., B/3402, Oberoi Sky Heights, Lokhandwala Complex, Andheri (West), Mumbai 400053 And C-306, Crystal Plaza, Andheri Link Road, Andheri (West), Mumbai 400053 And B/201/204, New Minu Minar, Veera Desai Road, Andheri (West), Mumbai 400053  
CD 2B Mr. Vaibhav Punandu Jain C/o. M/s Ankur Drugs Ltd., B/3402, Oberoi Sky Heights, Lokhandwala Complex, Andheri (West) Mumbai 400053 And C-306, Crystal Plaza, Andheri Link Road, Andheri (West), Mumbai 400053 And B/201/204, New Minu Minar, Veera Desai Road, Andheri (West), Mumbai 400053  
...CERTIFICATE DEBTORS

**ANUH PHARMA LIMITED**  
CIN: L24230MH1960PLC011586  
Registered Office: 3-A, Shivsagar Estate, North Wing, Dr. Annie Besant Road, Worli, Mumbai - 400 018  
Phone: +91-22-6622 7575, Fax: +91-22-6622 7600 / 7500, Email: anuh@anuhpharma.com, Website: www.anuhpharma.com

**NOTICE**  
(For the attention of Equity Shareholders of the Company)  
Subject: Transfer of Equity shares of the Company to Investor Education and Protection Fund (IEPF) Suspende Account.

This Notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 and Investor Education Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules) notified by the Ministry of Corporate Affairs effective 7th September, 2016 and amendments thereof.

The rules, amongst other matters, contain provisions for transfer of shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of Investor Education Protection Fund (IEPF) a fund constituted by the Government of India under Section 125 of the Companies Act, 2013.

Adhering to the various requirements set out in the Rules, the Company has communicated individually the concerned shareholder(s) whose shares are liable to be transferred to IEPF Suspende Account under the said Rules (at their latest available address with the Company) for taking appropriate action(s).

The Company has uploaded full details of such shareholder(s) and shares due for transfer to IEPF Suspende Account on its website at [www.anuhpharma.com](http://www.anuhpharma.com). Shareholders are requested to refer to the website <http://www.anuhpharma.com/investor-relations> to verify the details of the shares liable to be transferred to IEPF Suspende Account.

Shareholder may note that both the unclaimed dividend and the shares transferred to IEPF Authority / Suspende Account including all benefits accruing on such shares, if any can be claimed back by them from IEPF Authority after following the procedures prescribed by the Rules.

In case the Company does not receive any communication from the concerned shareholder(s) by 22nd September, 2026 or such other date as may be extended, the Company shall with a view to complying with the requirements set out in the Rules, transfer the unclaimed dividends along with the shares to the DEMAT Account of IEPF by the due date as per procedure stipulated in the Rules.

The concerned shareholder(s) are further informed that all future benefits arising on such shares would also be transferred to IEPF Authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

The Shareholders may note that in the event of transfer of their unclaimed dividends and shares to the IEPF (including all benefits accruing on such shares, if any), the concerned shareholder(s) are entitled to claim the same from the IEPF Authority by submitting an online application in the prescribed e-form IEPF-5, available on the website [www.iepf.gov.in](http://www.iepf.gov.in) and sending a physical copy of the same, duly signed (as per the specimen signature recorded with the company) to the company at its registered office along with the requisites documents enumerated in Form IEPF-5.

In case the shareholder(s) have any queries on the subject matter and the Rules, they may contact the company's Registrar and Transfer Agents at Bigshare Services Private Limited, Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093; Tel: +91 22 6263 8200; Email: [info@bigshareonline.com](mailto:info@bigshareonline.com); Website: [www.bigshareonline.com](http://www.bigshareonline.com)

FOR ANUH PHARMA LIMITED  
SD/-  
**MANAN VADHAN**  
COMPANY SECRETARY & COMPLIANCE OFFICER

Place: Mumbai  
Date: 19/06/2026

**बैंक ऑफ बड़ोदा**  
Bank of Baroda

Regional Stressed Asset Recovery Branch,  
Dena Heritage Building, 1st Floor, 17-B,  
Horniman Circle, Fort, Mumbai - 400 001  
Tel: 022-68260059/60/61/62;  
Email: [sarmms@bankofbaroda.co.in](mailto:sarmms@bankofbaroda.co.in)

BOB:SARMMS:06:139 DATE:16-06-2026

**NOTICE TO GUARANTOR**  
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)  
Registered Post Acknowledgement Due/Courier/Speed Post

Kindly note that all the notices issued earlier under SARFAESI Act stand withdrawn due to technical reasons

To,  
**Mr. Jainuddin Murtaza Ali Ansari (Partner and Guarantor)**  
1532/2 Khusbu Apartment, 1st floor, Kalyan Road, Shastri Nagar, Bhiwandi 421302  
Dear Sir,

**Re: Your guarantee for credit facilities granted to M/s. Rukhsar Synthetics**

1. As you are aware, you have by a guarantee dated 08.02.2011 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by **M/s. Rukhsar Synthetics**, for aggregate credit limits of Rs. 45,90,000/- (Rupees Forty-Five Lakhs Ninety Thousand Only) with interest thereon more particularly set out in the said guaranteed document. To secure the guaranteed obligation you have also provided following securities to us: i.e. General Form of Guarantee dated 08.02.2011.

2. We have to inform you that the borrower has made defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 16.05.2026 Under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay us the outstanding amount of loan/credit facilities aggregating **Rs. 39,75,660.27 (Rupees Thirty Nine Lakhs Seventy Five Thousand Six Hundred Sixty and Twenty Seven Paise only)** as on 31/05/2026 with further interest, penal charges thereon till date of payment and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 16.10.2022 served on the borrower. (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section(2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest upto the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section(13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,

**Mr. Deepak Ranjan**  
Bank of Baroda  
Authorized Officer

**FORM A**  
**Public Announcement**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016  
**FOR THE ATTENTION OF THE CREDITORS OF DEEPAK EDUCATION LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Deepak Education Limited
2. Date of incorporation of corporate debtor	February 06, 2000
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80903MH2000PLC124079
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 316-320, 1st Floor, Sunbeam Apartment, Raja Ram Mohan Roy Road, Opp Hinduja College, Charni Road, Mumbai-400004
6. Insolvency commencement date in respect of corporate debtor	June 17, 2026 (Order received on June 18, 2026)
7. Estimated date of closure of insolvency resolution process	December 14, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kashi Drolia Regn No: IBB/IPA-001/IP-P-02327/2020-2021/13482
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: B-508, Ekta Woods, Raheja Estate, Kulupwad, Borivali-East, Near National Park, Mumbai-400066 Email Id: <a href="mailto:anildrolia.ip@gmail.com">anildrolia.ip@gmail.com</a> Address for correspondence: 2nd Floor, Bajaj Bhawan, Jammalal Bajaj Marg, Nariman Point, Mumbai-400021. Email Id: <a href="mailto:crpde@gmail.com">crpde@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	July 01, 2026
11. Last date for submission of claims	Not applicable
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: <a href="https://ibbi.gov.in/en/insolvency-professional">https://ibbi.gov.in/en/insolvency-professional</a>

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the Deepak Education Limited on June 17, 2026 (order received on June 18, 2026). The creditors of Deepak Education Limited are hereby called upon to submit their claims with proof on or before July 01, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Anil Kashi Drolia  
Interim Resolution Professional  
In the matter of Deepak Education Limited  
IBBI Regn. No. IBB/IPA-001/IP-P-02327/2020-2021/13482

Date: 19-06-2026  
Place: Mumbai

**बैंक ऑफ बड़ोदा**  
Bank of Baroda

Regional Stressed Asset Recovery Branch,  
Dena Heritage Building, 1st Floor, 17-B,  
Horniman Circle, Fort, Mumbai - 400 001  
Tel: 022-68260059/60/61/62;  
Email: [sarmms@bankofbaroda.co.in](mailto:sarmms@bankofbaroda.co.in)

BOB:SARMMS:06:139 DATE:16-06-2026

**NOTICE TO GUARANTOR**  
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)  
Registered Post Acknowledgement Due/Courier/Speed Post

Kindly note that all the notices issued earlier under SARFAESI Act stand withdrawn due to technical reasons

To,  
**Mr. Jalaluddin Murtuzali Ansari (Partner, Guarantor and Mortgagee)**  
1643, Sara Apartment, 103 1st floor, Shastri Nagar, Kalyan Road, Near Makka Masjid, Bhiwandi 421302  
**Mr. Jalaluddin Murtuzali Ansari (Partner, Guarantor and Mortgagee)**  
Also At-C/o M/N Fabric, Ansari Tola, Motiram Adda, Gorakhpur Uttar Pradesh 273202  
Dear Sir,

Re: Your guarantee for credit facilities granted to M/s. Rukhsar Synthetics

1. As you are aware, you have by a guarantee dated 08.02.2011 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by **M/s. Rukhsar Synthetics**, for aggregate credit limits of Rs. 45,90,000/- (Rupees Forty-Five Lakhs Ninety Thousand Only) with interest thereon more particularly set out in the said guarantee document. To secure the guaranteed obligation you have also provided following securities to us: i.e. General Form of Guarantee dated 08.02.2011.

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 16.05.2026 Under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay us the outstanding amount of loan/credit facilities aggregating **Rs. 39,75,660.27 (Rupees Thirty Nine Lakhs Seventy Five Thousand Six Hundred Sixty and Twenty Seven Paise only)** as on 31/05/2026 with further interest, penal charges thereon till date of payment and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 16.10.2022 served on the borrower. (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section(2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest upto the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section(13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,

**Mr. Deepak Ranjan**  
Bank of Baroda  
Authorized Officer

श्रम और रोजगार मंत्रालय  
भारत सरकार  
MINISTRY OF LABOUR AND EMPLOYMENT  
GOVERNMENT OF INDIA

**ROZGAR YA KAROBAAR**  
**SAATH HAI BHARAT SARKAR**

**Pradhan Mantri Viksit Bharat Rozgar Yojana**  
Hon'ble Prime Minister  
**Shri Narendra Modi**  
to  
**Disburse Incentive of ₹2,400 Crore**  
**Employment to 15 Lakh Beneficiaries**

Incentive of up to ₹15,000 for First Time Employees  
Incentive of up to ₹3,000 for Employers on each additional hiring

Supporting Employment Generation  
Enhancing Employability  
Incentivizing Formal Employment  
Expansion of Social Security

In the august presence of  
**Dr. Mansukh Mandaviya**  
Hon'ble Union Minister for Labour & Employment and Youth Affairs & Sports, Government of India  
**Sushri Shobha Karandlaje**  
Hon'ble Minister of State for Labour & Employment and Micro, Small & Medium Enterprises, Government of India

19th June, 2026 | 05:00 PM | Vigyan Bhawan, New Delhi

For more information visit: [www.pmvbry.epfindia.gov.in](http://www.pmvbry.epfindia.gov.in) | Watch live telecast on DD News

epaper.financialexpress.com

**Zenith Fibres Limited**  
CIN: L40100MH1989PLC054580  
Regd. Office: 311, Marol Bhavan, Marol Co-Op. Ind. Estate Ltd., M.V. Road, Andheri (E), Mumbai - 400059, Maharashtra, (India).  
Tele: +91-22-40153860 | E-mail: [mumbai@zenithfibres.com](mailto:mumbai@zenithfibres.com) | Website: [www.zenithfibres.com](http://www.zenithfibres.com)

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES**  
Please note that a Special Window for transfer and dematerialisation (demat) of physical shares will remain open up to February 04, 2027 as per SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-POD/1/3750/2026 dated January 30, 2026 ("SEBI Circular"). This facility is available to those investors who had purchased physical shares of Zenith Fibres Limited (the "Company") prior to April 01, 2019 and:  
(a) had not lodged the shares for transfer, or  
(b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

**Applicability of the Special Window:**  
For clarity regarding the applicability of this window to transfer the deeds executed before April 01, 2019, Investors may refer to the matrix below:-

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
	Yes (it was rejected/ returned earlier)	Yes	✓
	Yes	No	X
	No	No	X

Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Investors wishing to avail of this Special Window may contact the Company's Registrar and Transfer Agent, Bigshare Services Pvt. Ltd., (Unit: Zenith Fibres Limited), at Office No. S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Andheri (E), Mumbai - 400093, E-mail: [investor@bigshareonline.com](mailto:investor@bigshareonline.com), Tel: +91-22-62638200.

For further details, investors may refer to the SEBI Circular available at: <https://tinyurl.com/29ab3727>

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"**  
Pursuant to the email communication issued by the Investor Education and Protection Fund Authority ("IEPFA") and the Ministry of Corporate Affairs (MCA) dated March 27, 2026, the Company has commenced the Second 100 days campaign - "Saksham Niveshak", from April 01, 2026 to July 09, 2026.

During this campaign, all shareholders who have not claimed their dividends or have not updated their KYC & nomination details or are facing any issues related to unclaimed dividends and shares, are requested to contact the Company's Registrar and Transfer Agent at Bigshare Services Pvt. Ltd., (Unit: Zenith Fibres Limited), at Office No. S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Andheri (E), Mumbai - 400093, E-mail: [investor@bigshareonline.com](mailto:investor@bigshareonline.com), Tel: +91-22-62638200 or website at: [www.bigshareonline.com](http://www.bigshareonline.com).

Shareholders may further note that this campaign has been started proactively and specifically to reach out to the shareholders to update their KYC, bank mandates, nominee and contact information etc. and to enable them to claim their unpaid/unclaimed dividends in order to prevent their shares and dividend amounts from being transferred to the IEPFA.

For Zenith Fibres Limited  
Place: Vadodara  
Date: 18.06.2026  
SD/-  
**Dharati Bhavsar** (Company Secretary)